

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

Monday, the 30<sup>th</sup> day of September 2024 / 8th Aswina, 1946

WP(C) NO. 34174 OF 2024(V)

PETITIONER:

ASHA LAWRENCE AGED 54 YEARS D/O M.M.LAWRENCE FLAT NO.41, NARMADA APARTMENTS, DR.B.D.MARG, NEW DELHI , PIN - 110001

RESPONDENT:

1. STATE OF KERALA REPRESENTED BY ITS SECRETARY TO GOVERNMENT DEPARTMENT OF HEALTH, GOVERNMENT SECRETARIAT THIRUVANATHAPURAM, PIN - 695001
2. D.I.G AND COMMISSIONER OF POLICE POLICE COMMISSIONERATE, ERNAKULAM, PIN - 682017
3. STATION HOUSE OFFICER ERNAKUALAM KAZABA POLICE STATION KACHERIPPADI ERNAKUALAM, PIN - 682026
4. GOVERNMENT MEDICAL COLLGE, KALAMASSERY REPRESENTED BY ITS PRINCIPAL H.M.T.COLONY, NORTH KALAMASSERY, PIN - 683503
5. M.L.SAJEEVAN S/O.M.M.LAWRENCE, RESIDING AT BETHEL, ST.SEBSTIAN ROAD ELAMKULAM, PIN - 682020
6. SUJATHA BOBAN D/O M. M. LAWRENCE HEBRON, VAKKATTU ROAD NEAR HOLIDAY INN HOTEL, CHAKKARAPARAMBU, ERNAKULAM, PIN - 682032
7. VICAR ST.FRANCIS XAVIERS CHURCH, KATHRIKADAVU, KALOOR, ERNAKULAM, PIN - 682017
8. COMMUNIST PARTY OF INDIA (MARXIST) REPRESENTED BY ITS DISTRICT SECRETARY, LENIN CENTER, BANERJEE ROAD, KALOOR, ERNAKULAM, PIN - 682017
9. PRATHAP SOMANATH, PRINCIPAL, GOVERNMENT MEDICAL COLLGE, KALAMASSERY H.M.T.COLONY, NORTH KALAMASSERY ERNAKULAM, PIN - 683503
10. DR.GANESH MOHAN MEDICAL SUPERINTENDENT GOVERNMENT MEDICAL COLLEGE, KALAMASSERY H.M.T.COLONY, NORTH KALAMASSERY ERNAKULAM, PIN - 683503

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 4th respondent not to hand over of the body of M.M.Lawrence, father of the petitioner to the Anatomy department for teaching purpose pending disposal of this case.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of R.KRISHNA RAJ, R.PRATHEESH (ARANMULA), E.S.SONI, SREERAJA V., LAXMI PRIYAA N.P. Advocates for the petitioners and of ADV. VIPIN D.G for R5 and of the STATE ATTORNEY, the court passed the following:

**ORDER**

Having heard learned counsel for the petitioner, learned State Attorney and Adv.Vipin.D.G appearing for the 5th respondent, this Court is of the opinion that the matter requires to be dealt with in detail.

In the meanwhile, learned State Attorney shall get instructions as to when an authority superior to the officer who passed the impugned order can be directed to decide the issue. Post on 03/10/2024.

Sd/- V.G.ARUN JUDGE

